(e) if not, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (e) The proposal to establish a Central Madarsa Board, through an Act of Parliament, for standardizing non-theological aspects of Madarsa education was recommended in a report of a National Conference organized by the National Commission for Minority Educational Institutions (NCMEI). Since it is not a proposal initiated by the Government, any decision in this regard can be taken only in the event of there being a consensus among all the stakeholders.

Amenities for SC/ST children under SSA

- *430.SHRI AVTAR SINGH KARIMPURI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) the details of amenities provided by Government fot the Scheduled Castes/Scheduled Tribes children under Sarva Shiksha Abhiyan (SSA);
- (b) the details of the districts which have been provided basic amenities under SSA during the year 2010-11, State-wise;
 - (c) the number of districts to be included in the year 2011-12; and
- (d) the number of districts provided with such amenities by Government under SSA till 31 July, 2011, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) Children belonging to Scheduled Castes (SC) and Scheduled Tribes (ST) are entitled to one set of textbooks and two sets of uniforms under Sarva Shiksha Abhiyan (SSA), provided that textbooks and uniforms are not already being provided from the State Budgets. SSA also provides for 75% seats in Kasturba Gandhi Balika Vidyalayas (KGBVs) for girls belonging to SC/ST/Other Backward Classes/Minority communities. In addition, SSA provides for a district Innovation Fund, under which States are encouraged to undertake context specific interventions for children, including, inter alia, SC and ST children.

(b) to (d) SSA monitors progress of interventions in 61 districts with more than 25% SC population and 109 districts with more than 25% ST population as per Census 2001, specifically with

reference to new schools, additional classrooms and teacher posts sanctioned. A statement indicating the State-wise number of such districts supported under SSA in 2010-11 and 2011-12 is attached at Annexure-1 & 2.

Complaints attended to by Telephone Exchanges in Delhi

*431.SHRI MOHAMMED ADEEB: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the details of telephone exchanges in Delhi;
- (b) the complaints received by each of the telephone exchanges during the last year and the current year, so far;
- (c) the number of complaints of non-attending and erasing of complaints received during the last year and the current year, telephone exchange-wise; and
 - (d) the action taken in each case?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL): (a) The details of Telephone exchanges in Delhi in respect of Mahanagar Telephone Nigam Limited (MTNL), Delhi are given in Statement-I (See below). The details of Telephone exchanges in respect of private service providers are given in statement-II (See below).

- (b) The exchange-wise details of complaints in respect of MTNL is given in Statement-II (See below). The private service providers do not have exchange-wise complaint booking system. They have common call centre for booking of all the complaints. The service provider-wise details in respect of complaints (except MTNL) are given in Statement-III. (See below).
- (c) MTNL has reported that the complaints are cleared in the fault repair systems of MTNL Delhi, based on feedback received from those attending the fault. Efforts are also made to check the clearances (so attended) with the subscriber concerned on arandom basis. However, instances of cases being cleared due to wrong reporting can not be ruled out. Suitable action is taken whenever any such case comes to notice. A compilation of such cases is not maintained. Other service providers have reported that there are no such cases.